

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

IA 67865/2019, in Petition(s) for Special Leave to Appeal (C)
No(s). 18375/2019

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

RAMESH PRASAD & ORS.

Respondent(s)

(IA No.67865/2019-EXEMPTION FROM FILING O.T.
IA No. 67865/2019 - EXEMPTION FROM FILING O.T.)

Date : 12-12-2019 These matters were called on for hearing today.

For Petitioner(s) Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Rakesh Singh, Adv.
Mr. Arun K. Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

Appearance: Ld. Counsel is present on behalf of petitioners.

Ld. Counsel is present on behalf of respondents.

Fresh steps for the service of notice by usual mode to respondent Nos.1 and 2 shall be taken by the learned counsel for the petitioners within a period of two weeks.

Four weeks' time is given to learned counsel for respondent No.3 to file counter affidavit.

Ld. Counsel for petitioners has failed to file copy of original record with affidavit in terms of order dated 29.7.2019 of the Hon'ble Court. Viewed thus, the matter be processed for listing before the Hon'ble Judge in Chambers for further directions. Await orders. List thereafter.

RAJIV KALRA
Registrar